

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3412 of 2021

Chotu Singh Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sheo Kumar Singh, Advocate

For the Opposite Party : Mr. Subodh Kumar Dubey, A.P.P.

2/25.03.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S. T. No. 507 of 2019 arising out of Sadar P.S. Case No. 54 of 2019 corresponding to G. R. No. 1179 of 2019.

The marriage of the daughter of the informant was solemnized with the petitioner. It has been alleged that there was a demand of a motor-cycle and on non-fulfillment of which, she was subjected to torture. It has further been alleged that on 04.06.2019, his daughter was found dead.

Submission has been advanced that several independent witnesses have disclosed that it was the deceased who had committed suicide by setting fire upon herself and in fact the petitioner had tried to save her, as a result of which he had also sustained burn injuries. The petitioner is in custody since 28.07.2019.

Learned A.P.P. for the State has opposed the prayer for bail.

The statement of independent witnesses have been said to be recorded in the case diary and on perusal of the same which is at paragraph 8, 9 10 & 11, it does appear that the petitioner had made efforts to save her when the deceased had tried to immolate herself as a result of which, the petitioner had also sustained burn injuries.

On consideration of the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge V, Palamau in

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connection with S. T. No. 507 of 2019 arising out of Sadar P.S. Case No. 54 of 2019 corresponding to G. R. No. 1179 of 2019.

(Rongon Mukhopadhyay, J)

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